

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 1475  
TO BE ANSWERED ON 05.03.2018**

**NATIONAL POLICY FOR DOMESTIC WORKERS**

**1475. SHRI DUSHYANT CHAUTALA:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has decided/formulated National Policy for Domestic workers and has planned new minimum wages for domestic workers under this policy;**
- (b) if so, the details thereof;**
- (c) whether the Government has also planned creation of data of domestic workers and monitoring mechanism to look after their working environment; and**
- (d) if so, the details thereof and the action taken by the Government in this regard?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) to (d): Discussion are underway regarding a Policy for Domestic Workers, the salient features of which are as follows:**

- i. Inclusion of Domestic Workers in the existing legislations**
- ii. Registration of Domestic workers.**
- iii. Right to form their own associations , trade unions**
- iv. Right to have minimum wages, access to social security, protection from abuse, harassment, violence**
- v. Right to enhance their professional skills**
- vi. Protection of Domestic Workers from abuse and exploitation**
- vii. Domestic Workers to have access to courts, tribunals, etc.**
- viii. Establishment of a mechanism for regulation of concerned placement agencies.**

**Many of the State Government like Rajasthan, Kerala, Punjab, Tamilnadu and Tripura have included domestic workers in the schedule of the Minimum Wages Act and they are, therefore, entitled to file cases before the concerned authorities in case of any grievance in this regard.**

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